

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 121

CA No. 698/2019, 223/2019
IA Nos. 1788/2023, 1362/2022,
1789/2023, 291/2024, 2856/2023
673/2024
In
CP (IB) No. 298(CH) 2018
(Admitted)

IN THE MATTER OF:

Vardhman Trading Company

...Petitioner/ Operational Creditor

Vs.

Allwyn Furniture Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 9, 42, 19(2) and 60(5) IBC, 2016, Rule 11 NCLT Rules

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 10.06.2024.

-sd-
Court Officer

May 08, 2024
SM